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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **19 September 2013**, the Committee approved the **deletion** of the entry specified below from its List (the Al-Qaida Sanctions List). The assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2013 (2012) adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to this entry.

A. Individuals associated with Al-Qaida

QI.A.288.10. Name: 1: FAHD 2: MOHAMMED 3: AHMED 4: AL-QUSO

Name (original script): فهد محمد أحمد القصع

Title: na **Designation:** na **DOB:** 12 Nov. 1974 **POB:** Aden, Yemen **Good quality a.k.a.:** **a)** Fahd al-Quso **b)** Fahd Mohammed Ahmen al-Quso **Low quality a.k.a.:** **a)** Abu Huthaifah **b)** Abu Huthaifah al-Yemeni **c)** Abu Huthaifah al-Adani **d)** Abu al-Bara **e)** Abu Huthayfah al-Adani **f)** Fahd Mohammed Ahmed al-Awlaqi **g)** Huthaifah al-Yemeni **h)** Abu Huthaifah al-Abu al-Bara **i)** Fahd Muhammad Ahmad al-Kuss **Nationality:** Yemeni **Passport no.:** na **National identification no.:** Yemeni national identification number 2043 **Address:** Yemen **Listed on:** 7 Dec. 2010 (amended on 21 Jun. 2012) **Other information:** INTERPOL File No. 2003/25507, Control No. A-652/6-2003. Operative of Al-Qaida in the Arabian Peninsula (QE.A.129.10.) and cell leader in Shabwa Province, Yemen. Reportedly deceased on 6 May 2012 in Yemen.

The names of individuals and entities removed from the Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the 'Press Releases' section on the Committee's website. Other information about de-listing may be found on the Committee's website at: <http://www.un.org/sc/committees/1267/delisting.shtml>.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-fourth update of the List in 2013.

20 September 2013

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REFERENCE: SCA/2/13 (30)

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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **1 October 2013**, the entry specified below was **deleted** from the Al-Qaida Sanctions List. The entry was deleted after the Committee concluded its consideration of a de-listing request submitted through the Office of the Ombudsperson established pursuant to Security Council resolution 1904 (2009), and of the Comprehensive Report of the Ombudsperson on this de-listing request. The assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to this entry.

Removed from Section A. Individuals associated with Al-Qaida

QI.A.163.04. Name: 1: MOUSTAFA 2: ABBES 3: na 4: na

Name (original script): مصطفى عباس

Title: na **Designation:** na **DOB:** 5 Feb. 1962 **POB:** Osniers, Algeria **Good quality a.k.a.:** a) Mostafa Abbes b) Mostafa Abbas born in France on 5 Feb. 1962 c) Mustafa Abbas d) Moustapha Abbes **Low quality a.k.a.:** na **Nationality:** Algerian **Passport no.:** na **National identification no.:** na **Address:** Algeria **Listed on:** 17 Mar. 2004 (amended on 26 Nov. 2004, 21 Dec. 2007, 2 Dec. 2008, 25 Jan. 2010, 16 May 2011) **Other information:** Brother of Youcef Abbes (QI.A.166.04). Review pursuant to Security Council resolution 1822 (2008) was concluded on 28 Sep. 2009.

The names of individuals and entities removed from the Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the 'Press Releases' section on the Committee's website. Other information about de-listing may be found on the Committee's website at: <http://www.un.org/sc/committees/1267/delisting.shtml>.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-fifth update of the List in 2013.

1 October 2013

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REFERENCE: SCA/2/13 (31)

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The Acting Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents her compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **8 October 2013**, the Committee approved the **deletion** of the entry specified below from its List (the Al-Qaida Sanctions List). The measures set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to this entry.

B. Entities associated with Al-Qaida

QE.S.124.06. Name: SANABEL RELIEF AGENCY LIMITED

A.k.a.: **a)** Sanabel Relief Agency **b)** Sanabel L'il-Igatha **c)** SRA **d)** Sara **e)** Al-Rahama Relief Foundation Limited **F.k.a.:** na **Address:** a) 63 South Rd, Sparkbrook, Birmingham B 111 EX, United Kingdom b) 1011 Stockport Rd, Levenshulme, Manchester M9 2TB, United Kingdom c) P.O. Box 50, Manchester M19 25P, United Kingdom d) 98 Gresham Road, Middlesbrough, United Kingdom e) 54 Anson Road, London, NW2 6AD, United Kingdom **Listed on:** 7 Feb. 2006 (amended on 25 Jan. 2010, 18 May 2012) **Other information:** Charity number: 1083469. Registration number: 03713110. Associated with the Libyan Islamic Fighting Group (LIFG) (QE.L.11.01). Review pursuant to Security Council resolution 1822 (2008) was concluded on 28 Sep. 2009.

The names of individuals and entities removed from the Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the 'Press Releases' section on the Committee's website. Other information about de-listing may be found on the Committee's website at: <http://www.un.org/sc/committees/1267/delisting.shtml>.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the

Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-sixth update of the List in 2013.

9 October 2013

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REFERENCE: SCA/2/13 (32)

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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **16 October 2013**, the Committee approved the **amendments** specified with underline in the entry below on its List (the Al-Qaida Sanctions List) of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations:

A. Individuals associated with Al-Qaida

QI.M.296.11. Name: 1: MATI UR-REHMAN 2: ALI MUHAMMAD 3: na 4: na

Name (original script): مطيع الرحمن على محمد

Title: na **Designation:** na **DOB:** Approximately 1977 **POB:** Chak number 36/DNB, Rajkan, Madina Colony, Bahawalpur District, Punjab Province, Pakistan **Good**

quality a.k.a.: a) Mati-ur Rehman b) Mati ur Rehman c) Matiur Rahman d) Matiur Rehman e) Matti al-Rehman f) Abdul Samad g) Samad Sial h) Abdul Samad Sial i) Ustad Talha j) Qari Mushtaq **Low quality a.k.a.:** a) Tariq b) Hussain **Nationality:**

Pakistani **Passport no.:** na **National identification no.:** na **Address:** na **Listed on:** 22 Aug. 2011 (amended on 10 May 2012, 17 Oct. 2013) **Other information:**

Physical description: 5 feet 2 inches; 157,4 cm. Name of father: Ali Muhammad. Mati ur-Rehman is the chief operational commander of Lashkar i Jhangvi (LJ)

(QE.L.96.03.). Associated with Harakat-ul Jihad Islami (QE.H.130.10).

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida

Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-seventh update of the List in 2013.

17 October 2013

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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and Associated Individuals and Entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **18 October 2013**, the Committee approved the **addition of the entries** specified below to its List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations.

A. Individuals associated with Al-Qaida

QI.A.318.13 Name: 1: MUHAMMAD 2: JAMAL 3: ABD-AL RAHIM AHMAD 4: AL-KASHIF

Name (original script): محمد جمال عبدالرحيم أحمد الكاشف

Title: na **Designation:** na **DOB:** **a)** 1 Jan. 1964 **b)** 1 Feb. 1964 **POB:** Cairo, Egypt **Good quality a.k.a.:** **a)** Muhammad Jamal Abdo Al-Kashif **b)** Muhammad Jamal Abdo Al Kashef **c)** Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif **d)** Muhammad Jamal Abd-Al Rahim Al-Kashif **e)** Muhammad Jamal Abdu **f)** Muhammad Jamal **Low quality a.k.a.:** **a)** Muhammad Jamal Abu Ahmad (nom de guerre) **b)** Abu Ahmad (nom de guerre) **c)** Abu Jamal (nom de guerre) **d)** Muhammad Gamal Abu Ahmed **e)** Mohammad Jamal Abdo Ahmed (nom de guerre) **f)** Muhammad Jamal Abduh (nom de guerre) **g)** Muhammad Jamal Ahmad Abdu (nom de guerre) **h)** Riyadh (nom de guerre) **Nationality:** Egyptian **Passport no.:** **a)** Egyptian passport number 6487, issued 30 Jan. 1986, under name Muhammad Jamal Abdu **b)** Egyptian passport issued in 1993, under name Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif **c)** Yemeni passport number 388181, under name Muhammad Jamal Abd-Al Rahim Al-Kashif **National identification no.:** na **Address:** Egypt **Listed on:** 21 Oct. 2013 **Other information:** Trained in Afghanistan in the late 1980s with Al-Qaida (QE.A.4.01) to make bombs. Former top military commander of the Egyptian Islamic Jihad (QE.A.3.01). Since 2011, established Muhammad Jamal Network (MJN) (QE.M.136.13) and terrorist training camps in Egypt and Libya. Conducted MJN's terrorist activities with support from Al-Qaida in the Arabian Peninsula (AQAP) (QE.A.129.10). Reported to be involved in the attack on the United States Mission in Benghazi, Libya, on 11 Sep. 2012. Headed Nasr City terrorist cell in Egypt in 2012. Linked to Aiman al-Zawahiri (QI.A.6.01) and the leadership of AQAP and the Organization of Al-Qaida in the Islamic Maghreb (AQIM) (QE.T.14.01). Arrested and imprisoned multiple times by Egyptian authorities since ca. 2000. Released in 2011 but re-arrested by Egyptian authorities in Nov. 2012. Imprisoned in Egypt pending trial as of Sep. 2013. Wife's name is Samah 'Ali Al-Dahabani (Yemeni national).

B. Entities and other groups and undertakings associated with Al-Qaida

QE.M.136.13 Name: MUHAMMAD JAMAL NETWORK (MJN)

Name (original script): شبكة محمد جمال

A.k.a.: a) Muhammad Jamal Group b) Jamal Network c) Abu Ahmed Group d) Al-Qaida in Egypt (AQE) **F.k.a.:** na **Address:** Operates in Egypt, Libya and Mali **Listed on:** 21 Oct. 2013 **Other information:** Terrorist and paramilitary group established by Muhammad Jamal al Kashif (QI.A.318.13) in 2011 and linked to Al-Qaida (QE.A.4.01), Aiman al-Zawahiri (QI.A.6.01), and the leadership of Al-Qaida in the Arabian Peninsula (AQAP) (QE.A.129.10) and the Organization of Al-Qaida in the Islamic Maghreb (AQIM) (QE.T.14.01). Funded and supported by AQAP. Multiple terrorist training camps in Egypt and Libya. Reportedly acquiring weapons, conducting training and establishing terrorist groups in the Sinai, Egypt. Training suicide bombers, foreign fighters and planning terrorist attacks in Egypt, Libya and elsewhere as of Sep. 2013. MJN members were reported to be involved in the attack on the United States Mission in Benghazi, Libya, on 11 Sep. 2012.

In accordance with paragraph 17 of resolution 2083 (2012), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above names, at the following URLs:

<http://www.un.org/sc/committees/1267/NSQI31813E.shtml> and

<http://www.un.org/sc/committees/1267/NSQE13613E.shtml>. Copies of these narrative summaries of reasons for listing are attached to this note verbale.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-eighth update of the List in 2013.

21 October 2013



Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities

UN SITE SEARCH:

NARRATIVE SUMMARIES OF REASONS FOR LISTING

QI.A.318.13. MUHAMMAD JAMAL ABD-AL RAHIM AHMAD AL-KASHIF

Date on which the narrative summary became available on the Committee's website: 21 October 2013

Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif was listed on 21 October 2013 pursuant to paragraphs 2 and 3 of resolution 2083 (2012) as being associated with Al-Qaida for “participating in the financing, planning, facilitating, preparing, or perpetrating of acts or activities by, in conjunction with”, “supplying, selling or transferring arms and related materiel to”, and “recruiting for; or otherwise supporting acts or activities of” Al-Qaida (QE.A.4.01), Al-Qaida in the Arabian Peninsula (QE.A.129.10.); The Organization of Al-Qaida in the Islamic Maghreb (QE.T.14.01.); and Egyptian Islamic Jihad (QE.A.3.01.)

Additional information

Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif travelled to Afghanistan in the late 1980s where he trained with Al-Qaida to make bombs. On returning to Egypt in the 1990s, Muhammad Jamal became a top military commander and head of the operational wing of Egyptian Islamic Jihad (EIJ) which was then, headed by current Al-Qaida leader Aiman Muhammed Rabi al-Zawahiri (QI.A.6.01.). Muhammad Jamal has been arrested multiple times by Egyptian authorities for EIJ-related terrorist activities and spent years in prison.

Muhammad Jamal formed the Muhammad Jamal Network (**QE.M.136.13**) after his release from prison in 2011 and established multiple terrorist training camps in Egypt and Libya. Al-Qaida in the Arabian Peninsula (AQAP) has provided funding to the Muhammad Jamal Network (MJN). Muhammad Jamal has used the AQAP network to smuggle fighters into MJN training camps. Suicide bombers are being trained at MJN training camps, and Muhammad Jamal has established links with violent extremists in Europe. Muhammad Jamal set up a training camp in Libya where Libyan and foreign violent extremists were trained. Some of the attackers of the U.S. Mission in Benghazi on 11 September 2012 have been identified as associates of Muhammad Jamal, and some of the Benghazi attackers reportedly trained at MJN camps in Libya.

Muhammad Jamal was most recently arrested by Egyptian authorities in November 2012. His confiscated computer contained letters to Al-Zawahiri in which Muhammad Jamal described MJN's activities including acquiring weapons, conducting training, and establishing terrorist groups in the Sinai, and in which he asked Al-Zawahiri for assistance.

Before he was arrested in November 2012, Muhammad Jamal was the leader of the Nasr City Cell (the Cell), whose members have been accused of plotting terrorist attacks inside Egypt. Raids against the Cell in October 2012 recovered a large amount of weapons, explosives, and related material.

Muhammad Jamal is a former EIJ leader and is connected to other Al-Qaida senior leaders, including Aiman al-Zawahiri, and AQAP leadership including Nasir 'abd-al-Karim 'Abdullah al-Wahishi (QI.A.274.10.), and Qasim Yahya Mahdi al-Rimi (QI.A.282.10.). Jamal is also connected to The Organization of Al-Qaida in the Islamic Maghreb (QE.T.14.01.).

Related listed individuals and entities

Aiman Muhammed Rabi al-Zawahiri (QI.A.6.01), listed on 25 January 2001
 Nasir 'abd-al-Karim 'Abdullah al-Wahishi (QI.A.274.10.), listed on 19 January 2010
 Qasim Yahya Mahdi al-Rimi (QI.A.282.10.), listed on 11 May 2010

Al-Qaida (QE.A.4.01.), listed on 6 October 2001
 Al-Qaida in the Arabian Peninsula (QE.A.129.10.), listed on 19 January 2010

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Egyptian Islamic Jihad (QE.A.3.01.), listed on 6 October 2001
Muhammad Jamal Network (QE.M.136.13), listed on 21 October 2013
The Organization of Al-Qaida in the Islamic Maghreb (QE.T.14.01.), listed on 6 October 2001



Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities

UN SITE SEARCH:

NARRATIVE SUMMARIES OF REASONS FOR LISTING

QE.M.136.13. MUHAMMAD JAMAL NETWORK (MJN)

Date on which the narrative summary became available on the Committee's website: 21 October 2013

The Muhammad Jamal Network (MJN) was listed on 21 October 2013 pursuant to paragraphs 2 and 3 of resolution 2083 (2012) as being associated with Al-Qaida for "participating in the financing, planning, facilitating, preparing, or perpetrating of acts or activities by, in conjunction with, under the name of, on behalf of, or in support of", "supplying, selling or transferring arms and related materiel to", and "recruiting for; or otherwise supporting acts or activities of" Al-Qaida (QE.A.4.01), Al-Qaida in the Arabian Peninsula (QE.A.129.10.) and The Organization of Al-Qaida in the Islamic Maghreb (QE.T.14.01.). MJN is controlled by Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif (QI.A.318.13).

Additional information

Egyptian Muhammad Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif formed the MJN after his release from prison in 2011 and established multiple terrorist training camps in Egypt and Libya. AQAP (QE.A.129.10.) has provided funding to the MJN.

Muhammad Jamal was most recently arrested by Egyptian authorities in November 2012. His confiscated computer contained letters to Al-Qaida leader Aiman Muhammed Rabi al-Zawahiri (QI.A.6.01.) in which Muhammad Jamal described MJN's activities as including acquiring weapons, conducting training, and establishing terrorist groups in the Sinai, and in which he asked Al-Zawahiri for assistance. Al-Zawahiri reportedly gave Jamal the go-ahead to launch terrorist attacks in Egypt, Libya, and elsewhere.

Muhammad Jamal has used the Al-Qaida in the Arabian Peninsula (AQAP) network to smuggle fighters into MJN training camps. Suicide bombers are being trained at MJN training camps, and Muhammad Jamal has established links with violent extremists in Europe. Muhammad Jamal set up a training camp in Libya where Libyan and foreign violent extremists were trained. Some of the attackers of the U.S. Mission in Benghazi on 11 September 2012 have been identified as associates of Muhammad Jamal, and some of the Benghazi attackers reportedly trained at MJN camps in Libya.

Before he was arrested in November 2012, Muhammad Jamal was the leader of the Nasr City Cell (the Cell), whose members have been accused of plotting terrorist attacks inside Egypt. Raids against the Cell in October 2012 recovered a large amount of weapons, explosives, and related material.

MJN is connected to Al-Qaida senior leaders, including Aiman al-Zawahiri, and AQAP leaders Nasir 'abd-al-Karim 'Abdullah al-Wahishi (QI.A.274.10.) and Qasim Yahya Mahdi al-Rimi (QI.A.282.10.). MJN is also connected to The Organization of Al-Qaida in the Islamic Maghreb.

Related listed individuals and entities

Aiman Muhammed Rabi al-Zawahiri (QI.A.6.01), listed on 25 January 2001
 Nasir 'abd-al-Karim 'Abdullah al-Wahishi (QI.A.274.10.), listed on 19 January 2010
 Qasim Yahya Mahdi al-Rimi (QI.A.282.10.), listed on 11 May 2010
 Muhammad Jamal Abd-Al Rahim Ahmad Al-Kashif (QE.A.318.13), listed on 21 October 2013

Al-Qaida (QE.A.4.01.), listed on 6 October 2001
 Al-Qaida in the Arabian Peninsula (QE.A.129.10.), listed on 19 January 2010
 Egyptian Islamic Jihad (QE.A.3.01.), listed on 6 October 2001
 The Organization of Al-Qaida in the Islamic Maghreb (QE.T.14.01.), listed on 6 October 2001

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The Chairman of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **24 October 2013**, the Committee approved the **addition of the entry** specified below to its List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations.

A. Individuals associated with Al-Qaida

QI.L.319.13. Name: 1: MOHAMED 2: LAHBOUS 3: na 4: na

Name (original script): محمد ل د بوس

Title: na **Designation:** na **DOB:** 1978 **POB:** Mali **Good quality a.k.a.:** a) Mohamed Ennouini b) Hassan c) Hocine **Low quality a.k.a.:** na **Nationality:** Malian **Passport no.:** na **National identification no.:** na **Address:** Mali **Listed on:** 24 Oct. 2013 **Other information:** Member of the Mouvement pour l'Unification et le Jihad en Afrique de l'Ouest (MUJAO) (QE.M.134.12).

In accordance with paragraph 17 of resolution 2083 (2012), the Committee has made accessible on its website the narrative summary of reasons for listing of the above name, at the following URL: <http://www.un.org/sc/committees/1267/NSQI31913E.shtml>. A copy of this narrative summary of reasons for listing is attached to this note verbale.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/qa_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to SC-1267-Committee@un.org or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-ninth update of the List in 2013.

24 October 2013

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Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities

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NARRATIVE SUMMARIES OF REASONS FOR LISTING

Date on which the narrative summary became available on the Committee's website: 24.10.2013

Mohamed Lahbous (QI.L.319.13.)

Mohamed Lahbous was listed on 24 October 2013 pursuant to paragraphs 2 and 3 of resolution 2083 (2012) as being associated with Al-Qaida for "participating in the financing, planning, facilitating, preparing, or perpetrating of acts or activities by, in conjunction with, under the name of, on behalf of, or in support of", "supplying, selling or transferring arms and related materiel to", and "recruiting for" or otherwise supporting acts or activities of Al-Qaida or any cell, affiliate, splinter group or derivative of entities included on the Al-Qaida Sanctions List; in particular Mokhtar Belmokhtar (QI.B.136.03), the Organization of Al-Qaida in the Islamic Maghreb (AQIM) (QE.T.14.01) and the Mouvement pour L'Unification et le Jihad en Afrique de l'Ouest (MUJAO) (QE.M.134.12).

Mohamed Lahbous is a member of the Mouvement pour L'Unification et le Jihad en Afrique de l'Ouest (MUJAO) (QE.M.134.12). He is involved in arms trading and drug trafficking in North and West Africa and maintains relations with the Organization of Al-Qaida in the Islamic Maghreb (AQIM) (QE.T.14.01) and with Mokhtar Belmokhtar (QI.B.136.03).

Lahbous was implicated in the abduction of three foreign humanitarian workers in the region of Tindouf, Algeria, on 22 October 2011 and in the abduction of seven Algerian diplomats from the Algerian Consulate in Gao, Mali, on 5 April 2012.

He was implicated in the bomb attacks against the Algerian Gendarmerie Nationale offices in Ouargla on 3 February 2012 and in Tamanrasset on 29 June 2012.

On 16 January 2013, Lahbous participated in the attack on the In Amenas gas project and its site facilities at Tiguentourine, Algeria.

Related listed individuals and entities:

- Mokhtar Belmokhtar (QI.B.136.03), listed on 11 November 2003.
- Hamada Ould Mohamed El Khairy (QI.O.315.13), listed on 22 February 2013.
- Organization of Al-Qaida in the Islamic Maghreb (AQIM) (QE.T.14.01), listed on 6 October 2001.
- Mouvement pour L'Unification et le Jihad en Afrique de l'Ouest (MUJAO) (QE.M.134.12), listed on 5 December 2012.

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REFERENCE: SCA/2/13 (37)

[ELECTRONIC VERSION
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The Chairman of the Security Council Committee established pursuant to resolutions 1267 (1999) and 1889 (2011) concerning Al-Qaida and Associated Individuals and Entities presents his compliments to the Permanent Representatives of Member States and to the Permanent Observers of Non-Member States to the United Nations and wishes to convey the following:

On **25 November 2013**, the Committee approved **the addition of the entry** specified below to its List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations.

A. Individuals associated with Al-Qaida

QI.A.320.13. Name: 1: ABD-AL-HAMID 2: AL-MASLI 3: na 4: na

Name (original script): عبد الحميد المصلي

Title: na **Designation:** na **DOB:** 1976 **POB:** a) Darnah, Libya b) Danar, Libya **Good quality a.k.a.:** a) Abd-al-Hamid Muhammad Abd-al-Hamid Al-Masli b) Abd-al-Hamid Musalli c) Hamid Masli **Low quality a.k.a.:** a) Hamza al-Darnawi b) Hamzah al-Darnawi c) Hamza Darnawi d) Hamzah Darnawi e) Hamzah Dirnawi f) Hamza Darnavi g) Hamza al-Darnavi h) Abdullah Darnawi i) Abu-Hamzah al-Darnawi **Nationality:** Libyan **Passport no.:** na **National identification no.:** na **Address:** Reportedly located in Waziristan, Federally Administered Tribal Areas, Pakistan. **Listed on:** 26 Nov. 2013 **Other information:** Leader and trainer of an Al-Qaida electronics and explosives workshop producing improvised explosive device components.

In accordance with paragraph 17 of resolution 2083 (2012), the Committee has made accessible on its website the narrative summary of reasons for listing of the above name, at the following URL:

<http://www.un.org/sc/committees/1267/NSQI32013E.shtml>. A copy of this narrative summary of reasons for listing is attached to this note verbale.

Annex enclosed

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml. The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the secretariat by e-mail to: SC-1267-Committee@un.org or fax: (+1-212) 963-1300/ (+1-212) 963-3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the thirtieth update of the List in 2013.

26 November 2013



Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities

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NARRATIVE SUMMARIES OF REASONS FOR LISTING

QI.A.320.13. ABD-AL-HAMID AL-MASLI

Date on which the narrative summary became available on the Committee's website: 26.11.2013

Abd-al-Hamid al-Masli was listed on 26 November 2013 pursuant to paragraphs 2 and 3 of resolution 2083 (2012) as being associated with Al-Qaida for "participating in the financing, planning, facilitating, preparing, or perpetrating of acts or activities by, in conjunction with, under the name of, on behalf of, or in support of" and "Supplying, selling or transferring arms and related materiel to" Al-Qaida (QE.A.4.01).

Additional information:

Abd-al-Hamid al-Masli is the leader of an Al-Qaida (QE.A.4.01) electronics and explosives workshop in Pakistan, which is responsible for producing improvised explosive device (IED) components on behalf of Al-Qaida's senior leadership. As of early 2012, and since at least 2011, Al-Masli's workshop provided Al-Qaida paramilitary brigades in Afghanistan with timers, circuits, mines, and remote detonation devices for use in IEDs. Al-Masli has also instructed Al-Qaida recruits on how to build detonators and, as of 2009, was personally in charge of IED component construction at the workshop.

Al-Masli has performed other duties for Al-Qaida in addition to his IED facilitation activities. As of mid-2011, Al-Masli was part of Al-Qaida's military committee and temporarily led the committee in 2010. Al-Masli was also an Al-Qaida leader in Pakistan as of late 2010.

Related listed individuals and entities:

Al-Qaida (QE.A.4.01), listed on 6 October 2001

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